



**Central Administrative Tribunal  
Principal Bench: New Delhi**

**O.A. No.2216/2021**

This the 5<sup>th</sup> day of October, 2021

Through Video Conferencing

**Hon'ble Ms. Manjula Das, Chairman  
Hon'ble Mr. Mohd.Jamshed, Member (A)**

Kirpa Ram (Private Secretary)  
S/o Late Sh. Dhani Ram, Aged- 54 years  
R/o H.No. S-219, Siddheshwar Nagar, I.T.I,  
PO-Sipri Bazar, Distt. Jhansi, UP- 284003

...Applicant

(By Advocate: U Srivastava)

**Versus**

1. Indian Council of Agricultural Research  
Through its Secretary  
Krishi Bhawan, Dr. RP Road, New Delhi.
2. The Director (Admin),  
Indian Council of Agricultural Research  
GOI, M/o Agriculture & Farmers Welfare,  
Krishi Bhawan, New Delhi
3. The Director,  
Indian Grassland & Fodder Research Institute  
Pahuj Dam, Gwalior Road, Jhansi, UP
4. Union of India  
Through the Secretary Ministry of Agriculture,  
Krishi Bhawan, Dr. RP Road, New Delhi
5. Sh. Prem Chand (Private Secretary)  
O/o the Director, IGFRI  
Pahuj Dam, Gwalior Road, Jhansi, UP

...Respondents

(By Advocate: S N Verma)



## **ORDER (ORAL)**

### **Ms. Manjula Das, Chairman:**

The applicant, in this OA, is aggrieved by the inaction of the respondents in not considering/finalizing his request dated 05.07.2021 and 16.07.2021 for correction of discrepancies in seniority and antedating promotion that has been processed by the respondents vide note dated 02.08.2021. It is submitted that the same is still under active consideration. The respondents are also considering the case of private respondent no.5 in anticipation of approval of Recruitment Rules for the post of PPS in ICAR, ignoring the claim of the applicant. Being aggrieved, the applicant filed the present OA under Section 19 of the Administrative Tribunals Act, 1985.

2. The applicant submitted that he has represented the respondents in this behalf on 06.08.2021, which has still not been responded to by them.

3. Today, we heard Mr. U Shrivastava, learned counsel for applicant and Mr. S N Verma, learned counsel for respondents



4. At the outset, Mr. U. Srivastava, learned counsel for the applicant submits that the applicant would be satisfied if a direction is given to the respondents to decide his pending representation dated 06.08.2021, in a time bound manner.

5. Mr. S.N. Verma, learned counsel for the respondents has no objection to the prayer made by the applicant.

6. Accepting the prayer made by learned counsel for applicant, we deem it fit and proper to direct the respondents to decide the representation dated 06.08.2021 made by the applicant, by passing a reasoned and speaking order thereon, within a period of three months from the date of receipt of a copy of this order, under intimation to the applicant.

7. With the above directions, the O.A. stands disposed of. There shall be no order as to costs.

**( Mohd.Jamshed )  
Member (A)**

**( Manjula Das )  
Chairman**

/sunil/vb/lg